

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 440 of 2020

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ...Appellant

Versus

**Viceroy Hotels Ltd., Represented
through Resolution Professional & Anr. ...Respondents**

With

Company Appeal (AT) (Insolvency) No. 441 of 2020

IN THE MATTER OF:

Vistara (ITCL) India Ltd. ...Appellant

Versus

**Viceroy Hotels Ltd., Represented
through Resolution Professional & Anr. ...Respondents**

Present:

**For Appellant: Mr. Sanjiv Sen, Sr. Advocate with Mr. Arjun Krishnan
and Mr. Sumit Srivastava, Advocates.**

**For Respondents: Ms. Rakhi Ray, Advocate for R-1.
Mr. Satendra K. Rai and Mr. Shashank Agarwal,
Advocates for R-2.**

**ORDER
(Through Virtual Mode)**

23.09.2020: Rejoinders to the reply affidavits filed by Respondents as also written submissions have been filed in both the appeals. Thus, the pleadings are complete and written submissions are on record.

Learned counsels for the parties may exchange the copies of written submissions between themselves.

Let the appeals be processed for final hearing. List both the appeals 'for hearing' on **3rd November, 2020 at 12:00 Noon.**

Interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc